

Legislation to bring Indian Council of Medical Research under Government Control

4495. SHRI M. RAMANNA RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of scientists and technicians working under the Indian Council of Medical Research and what are the service rules and conditions governing the employees;

(b) the total amount of grants given by Government to the Indian Council of Medical Research during the year 1979-80; and

(c) whether Government propose to bring forward a comprehensive legislation for the proper functioning of the Indian Council of Medical Research and for improving the working conditions of employees?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) The total number of Scientists (Assistant Research Officers and above) and Technicians, Research Assistants, Technical Assistant etc., working under the Council as on 1-4-1980 is as under:—

(i) Scientists	351
(ii) Technicians	370

The conditions governing the service of the employees of the Council are contained in the Memorandum of Association and Rules, Regulations and Bye-laws of the Indian Council of Medical Research. Relevant extracts are laid on the Table of the House. [Placed in Library. See No. LT-1677, 1801]. So far as Scientists of the grade of Research Officer and above are concerned, their conditions of service are regulated under the Rules and Regulations of the I.C.M.R. Research Cadre.

(b) During the financial year 1979-80, the undermentioned grants were

given to Council by the Ministry of Health and Family Welfare:—

	(Rupees in lakhs)
(i) Plan	210
(ii) Non-Plan	390
Total:	600

(c) No. Although the Indian Council of Medical Research is an autonomous organisation i.e. a society registered under the Societies Registration Act of 1860, the Government is adequately represented on all high-powered bodies and committees exercising control over the administration of the Council, its activities and the administration of its funds. Thus, the Government is able to exercise adequate control over the Council while, at the same time, allowing it to maintain its fully autonomous status, as is the case with other similar research organisations like the Council of Scientific and Industrial Research and the Indian Council of Agriculture Research. In view of the aforesaid position, the Government has no proposal at present to bring the Indian Council of Medical Research under an Act of Parliament.

Late running of Trains between Delhi and Rewari in Northern Railway

4496. DR. VASANT KUMAR PANDIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a memorandum in September, 1980 regarding late running of trains between Delhi and Rewari in Northern Railway and if so, the action taken thereon;

(b) whether late running of 2RD, 100Dn, 2DB and 216 Chetak Express trains has become a permanent feature;

(c) if so, trains-wise details of late running from January to October, 1980; and